



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3
New IA/3308/ND/2022
IN
IB/227/ND/2019

IN THE MATTER OF:

Shree Navrang Suppliers Pvt Ltd	...	Applicant
Versus		
Bajaj Appliances Ltd	...	Respondent

Order under Section 9 of IBC, 2016

Order delivered on 18.07.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

Mr. L.N. GUPTA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Adv Vinod Chaurasia , Sanjay Aggarwal -RP

ORDER

IA/3308/ND/2022

This application has been filed on behalf of the RP under Section 12 A of the Code for withdrawal of the proceedings in view of the settlement arrived between the parties. Form-FA has been filed which is on record and has been signed by the applicants. IRP's fees and costs have already been paid and nothing is due. No claim has been received till date and CoC has not been constituted.

In view of the settlement arrived between the parties, the present IA/3308/ND/2022 stands allowed. Respondents/Corporate Debtor stand released from all the rigours of CIRP. IRP stands discharged.

Accordingly, the present petition i.e. IB/227/ND/2019 **stands disposed of.**

IA/1405/ND/2022 & IA/1412/ND/2022

Ld. RP further stated that two applications are pending with this petition i.e. IA/1405/ND/2022 & IA/1412/ND/2022, which are fixed for

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22.07.2022. In view of the order passed in IA-3308/ND/2022, both these applications has become infructuous. Accordingly, the next date 22.07.2022 **stands cancelled.**

File of both main petition and IAs be consigned to record room.

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(L.N. GUPTA)
MEMBER (TECHNICAL)

-Sd-

(DHARMINDER SINGH)
MEMBER (JUDICIAL)

Rakhi